

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:3609
ANSWERED ON:19.08.2003
ASSISTANCE TO AREAS FALLING UNDER SIXTH SCHEDULE
RAM SHAKAL

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the extent of Central assistance provided to the areas of the country covered under the Sixth Schedule during the last three years, State-wise;
- (b) whether the Government propose to increase the Central assistance;
- (c) if so, the details thereof;
- (d) whether the Government are aware that the development of these scheduled area is very slow due to inadequate Government investment; and
- (e) if so, the reaction of the Government thereto?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SWAMI CHINMAYANAND)

(a)to(e): A Statement is Annexed.

STATEMENT REFERRED TO IN PARTS (a) TO (e) OF THE LOK SABHA UNSTARRED QUESTION NO.3609 FOR 19.8 RAISED BY SHRI RAMSHAKAL REGARDING ASSISTANCE TO AREAS FALLING UNDER SIXTH SCHEDULE

(a): The Government has released Rs.242.92 crores as central assistance to the areas in the States of Assam, Meghalaya, Tripura and Mizoram covered under the Sixth Schedule to the Constitution during the last three years. Of which, an amount of Rs.115.78 crores is unspent with the above States. State-wise details are as follows:

(Rs.in crores)

	2000-2001	2001-2002	2002-2003				
States	Amount released to States with States	Unspent amount to States with States	Amount released to States with States	Unspent amount to States with States	Amount released to States with States	Unspent amount to States with States	Amount released to States with States
Assam	39.77	03.46	40.61	09.97	55.57	54.08	
Meghalaya	11.62	04.77	11.39	03.59	17.92	14.88	
Tripura	12.99	00.05	19.33	01.74	19.51	16.77	
Mizoram	03.83	03.05		07.33	06.47		
Total	68.21	08.28	74.38	15.30	100.33	92.20	

(b)&(c): The Ministry of Tribal Affairs had proposed to the Planning Commission for enhancement of the allocation under the programmes of Special Central Assistance to Tribal sub-plan and under article 275(1) of the Constitution, which was not agreed to by them.

(d)&(e): The Central assistance provided by the Ministry of Tribal Affairs for development of these areas is not inadequate. It may be observed from the above statement that the states covered under the Sixth Schedule have not been able to utilize the funds released

to them fully under various schemes and considerable amount are lying unspent with them.